

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/MP/2024

Subject : Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in DSTPS Units 1 & 2 (2×500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.

Petitioner : Damodar Valley Corporation (DVC)

Respondent : Punjab State Power Corporation Limited (PSPCL) and Ors.

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Ashutosh K. Srivastava, Advocate, DVC
Shri Siddharth Nigotia, Advocate, DVC
Shri Jatin Katiyar, Advocate, DVC
Shri Ravin Dubey, Advocate, MPPMCL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. Learned counsel for the Petitioner, DVC, submitted that the pleadings in the matter stand completed and requested that the matter be listed for final arguments.

2. The Petitioner is directed to submit the following information, on an affidavit, within two weeks:

- (a) A copy of the Investment Approval (IA) along with package-wise bifurcation of cost vis-a vis bifurcation of package wise award value of different packages for the purpose of comparison of the variation in package wise cost in comparison to the IA approved cost, package wise awarded cost and completion cost of the different packages. Also furnish the justification of the variation in package wise cost from

awarded value to completion cost as on COD if any increase in cost as per requisite form B and Form D.

(b) The Petitioner in Form 9 has claimed the additional capitalization of Rs. 6186.97 lakh for FGD and Rs.607.95 lakh for CMS under Regulation 24(1) (b) during 2026-27. The works claimed are within original scope of work and deferred for execution. The Petitioner is required to submit the following information:

- i. Item wise details of works along with justification that why such works are deferred for almost three years after commissioning.
- ii. Establish that the claimed items are within original scope by furnishing the original IA/award value of the package, capital cost utilized till CoD and balance value at the time of COD.
- iii. Requirement of such huge capitalization under original scope, once FGD/CMS system has run for 3 years.
- iv. If, the above claimed items comprises the initial spares, then list of total initial spares claimed at the time of CoD and after CoD, establishing that it is within 4% of plant of machinery cost.

3. The Petition will be listed for the hearing on **6.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)